<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 305 OF 2017 & IA NO. 804 OF 2017

Dated: 25th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of: Eastern India Powertech Lim Vs.		Appellant(s)		
Assam Electricity Regulatory Commission & Anr				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Krishnan Venugopal, Sr. Mr. Uday Rathore Mr. V. P. Singh	Adv.	

		Mr. Aditya Jalan	
		Mr. Priyank Ladoia	
		Ms. Neha Khandelwal	
		Mr. Mohit Mudgal	
		Mr. Sushil Jethmalani	
Counsel for the Respondent(s)	:	Mr. Avijit Roy for R-2	

<u>ORDER</u>

Admit. Issue notice on the appeal as well as on the I.A. No 804 of 2017 (AppIn. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on <u>07.12.2017.</u> In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson